

CBI Vs. R. S. Garg & Ors.
CC No. 357/2019

24.09.2020

Present: Sh. A. K. Kushwaha, Ld. PP for CBI.
A-1, A-2, A-3, A-4, A-12, A-13 and AR of A-15.
Sh. Praveen Kumar Singh, Ld. counsel for A-6.
Sh. Ashok Chaitanya, Ld. counsel for A-5, A-7 to A-10.
Sh. Lakshya Parasher, Ld. counsel for A- 11 to A-14.
Sh. Sameer Chandra, Ld. counsel for A-15.

The matter has been taken up through video conferencing using CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this Court.

This is a contested matter at the stage of prosecution evidence. In view of the circular No. Power/Gaz/RADC/202/E-7784-7871 dated 30.07.2020 issued by Ld. District & Sessions Judge-cum-Spl. Judge (PC Act) (CBI), RADC, New Delhi, pursuant to Order No. 26/DHC/2020 dated 30.7.2020 of Hon'ble High Court of Delhi and circular No. E-10559-10644/Power Gaz/RADC/2020 dated 28.8.2020, New Delhi, evidence cannot be recorded. Accordingly, case is adjourned for PE on **29.10.2020**.

On the request of Ld. PP for CBI, copy of this order sheet be also provided to him for his office record.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

(Anil Kumar Sisodia)
Special Judge (PC Act), (CBI)-07,
Rouse Avenue Courts, New Delhi
24.09.2020